

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 101
IA-1649/2024
IA
IB-453(ND)/2022

IN THE MATTER OF:

M/s. JPM Industries Ltd.

.... Petitioner/Applicant

Vs.

Orkus Pvt. Ltd.

.... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 09.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the OC

: Mr. Sanjay Vashishtha, Adv.

For the RP

: Mr. Milan Negi and Mr. Nikhil Kumar Jha, Advs.

ORDER

IA-1649/2024

Ld. Counsel appearing for the Resolution Professional seeks two weeks time to examine the matter and take instructions.

In the interest of justice, the matter adjourned **to 30.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay